

[Sh. Amal Datta]

by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Seventieth Report (Eighth Lok Sabha) on Union Excise Duties.

(ii) **Hundred and Thirty-fourth to Hundred and Thirty-eighth Reports**

SHRI AMAL DATTA (Diamond Harbour): I beg to present the following Reports (Hindi and English Versions) of the Public Accounts Committee:

- (1) Hundred and Thirty-fourth Report on Universal Elementary Education in the age group 6-14.
- (2) Hundred and Thirty-sixth Report on Income escaping assessment.
- (3) Hundred and Thirty-fifth Report on Action Taken on 96th Report (Eighth Lok Sabha) on National Project on Biogas Development.
- (4) Hundred and Thirty-seventh Report on Action taken on 78th Report (Eighth Lok Sabha) on Relief and Refunds.
- (5) Hundred and Thirty-eighth Report on Action Taken on 34th Report (Eighth Lok Sabha) on Union Excise Duties—Price not the sole consideration for sale.

12.08 1/2 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

[English]

Forty-seventh Report and Minutes

SHRI VAKKOM PURUSHOTHAMAN (Alleppey): I beg to present the Forty-Seventh Report (Hindi and English Versions) of the Committee on Public Undertakings on Indian Airlines—Fare and Cost aspects and Minutes of the sittings of the Committee relating thereto.

12.09 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

(English)

(i) **Thirty-Seventh and Thirty-eighth Reports**

SHRI RAM RATTAN RAM (Hajipur): I beg to present the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

- (i) Thirty-seventh Report (Hindi and English Versions) of the Committee on the Ministry of Steel and Mines (Department of Steel)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Steel Authority of India Limited.
- (ii) Thirty-eighth Report (Hindi and English versions) of the Committee on the Ministry of

Committee Reports & Minutes

Human Resources Development (Department of Education) - Reservations for, and employment of Scheduled Castes and Scheduled Tribes in University Grants Commission and Central Universities and admission and other facilities provided to Scheduled Caste and Scheduled Tribes students.

12.10 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF IN-
FORMATION AND BROADCASTING
(SHRI H.K.L.BHAGAT): With your permis-
sion, Sir, I rise to announce that Government
Business in this House during the week
commencing 2nd May, 1988, will consist of:-

(ii) Minutes of the Sitings

SHRI RAM RATTAN RAM: I beg to lay
on the Table:

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| <p>(i) The Minutes (Hindi and English versions) of the sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes relating to their 29th Report on Ministry of Civil Aviation — Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Air India presented to the House on the 12th November, 1987;</p> <p>(ii) The Minutes (Hindi and English versions) of the sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes relating to their 30th Report on Ministry of Welfare — Socio-Economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Andaman and Nicobar Islands presented to the House on 12 March, 1988;</p> <p>(iii) The Minutes (Hindi and English versions) of the 1st to 30 sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (1987-88).</p> | <p>(1) Consideration of any item of Government Business carried over from today's Order Paper;</p> <p>(2) Discussion on the motion regarding an allegation made by Shri K.P.Unnikrishnan regarding cornering of licences by Bachchan Brothers.</p> <p>(3) Discussion and voting on Demands for Excell Grants (General) for 1985-86.</p> <p>(4) Consideration and passing of:-</p> <p>(a) The Special Protection Force Bill, 1988.</p> <p>(b) The Employees Provident Fund and Miscellaneous Provisions (Amendment) Bill, 1988.</p> <p>(5) Discussion on the Resolution seeking Continuance in force of the Proclamation dated 11th May, 1987 in respect of the State of Punjab.</p> <p>(6) Consideration and passing of the following Bills, as passed by Rajya Sabha:</p> |
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